Half-an-hour Discussion

Points arising out of answer to starred question no. 1 given on 22nd

February, 1994 regarding controlling
the prices of cotton and cotton yarn

[THE VICE-CHAIRMAN (SHRI-MATI NATARAJAN) in the Chair]

THE VICE-CHAIRMAN: Now we take up the Half-an-Hour Discussion. ... (Interruptions)

May we have order in the House, please? I request Members kindly to maintain order in the House

Dr. Sivaji.

DR. YELAMANCHILI SIVAJI (Andhra Pradesh): Madam, the Minister is settling down.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTI NATARAJAN): The Minister will only reply. You will have to begin.

DR. YELAMANCHILI SIVAJI: Madam, the Government yielded to the pressure of the textile lobby and banned the export of raw cotton on the excuse that it was needed to depress the rising prices.

Madam, there is a global shortage of cotton this year, and the shortage is reflected to be about 5 to 10 per cent internationally. The price-rise is the logical dictate of the market forces for any commodity, depending upon the demand and supply factor. As such, the mill sector should not have any grouse against the cotton prices alone. If the price had proved unviable, would they not have opted out of the market? The mills still consider buying cotton in the market as a workable proposition and no mill withdrew from buying cotton from the market. The Government not only banned the export, but also announced duty-free import of 5 lakh bales of cotton The duty-free import of cotton will not bring any relief because the international prices of the medium and short staple cotton are higher than the domestic price.

In Taxes of the USA cotton equivalent to 24 mm to 26 mm count, works out to be Rs. 20,500 per candy as against the Indian price of only Rs 17,000. Similarly, the lower Russian cotton variety, another medium staple cotton, costs from 74 cents to 78 cents a pound working out to around Rs. 19,500 per candy and the price of West African cotton equivalent to Indian variety ranges between Rs. 20,750 to Rs. 21,000 per candy, which are relatively higher than the price in India by 15 per cent. The equivalent Indian cotton price There is no Rs. 17,500 pe_r candy, disposal of data at the the Government regarding the mill consumption The opening stocks as on 1st September, 1993 are estimated to be about 38 lakh bales. In one of the asnwers given by the Minister in the morning, he stated that the arrivals as on 2nd March, 1994 were round about 100 lakh bales. So, still the estimated crop yet to arrive is about 25,000 bales or so. Mill consumption for the whole year never exceeds 110 lakh bales. It is said up to the end of the last month the mills consumed less than 60 lakh bales. So, the remaining 70 odd lakh bales have invisibly disappeared. The Cotton balance sheet for the current year is this. Carry over stock is 30 lakh bales and crop sales taken by the Government is 125 lakh bales. total availability of the crop in the country is 163 lakh bales. The mill consumption is about 110 lakh bales and the small spinning mills consumption is about 3.5 lakh bales. Other non-mill sector consumed 8 lakh bales and the exports is 1.5 lakh bales. It totals 123 lakh bales. It shows that we are still left with 46 laki, bales for the coming September 1, when the cotton reason ends. The Government in their own wisdom introduced the selective credit control from 19th February, 1994 to minimum margins on advances against stocks of cotton and Kapas. At the decentralised level they have to invest about 45 per cent for borrowers other than mills and the rest of the 55 per cent has to be provided by the banks

[Shri Yalamanchili Sivaji]

whereas such exemptions on the selective credit control is not there for the mills. This shows the bias of the Government as well as of the Reserve Bank of India is in favour of the textile mills and is against the cotton growers at the ground level As a matter of act, the current prices are more or less at the same levels which prevailed during August 1991 and in real terms, if we take into account inflation adjusted prices for 1990-91 season, the cotton prices in the current year are getting corrected from their unduly low level in 1992-Therefore there is no necessity for the re-introduction of Selective Credit Control on cotton and kapas and the Reserve Bank of India should be advised to continue to see that necessary credit flows for the cotton purchasers.

Cotton crop is affected in all the States due to the prolonged drought and untimely rains, pest attacks and other vagaries of nature. The average yield per acre this season is only about 5 quintals. The cost of cotton cultivation has gone up abnormally. It seems that with the policy of the Government the prices of the fertilisers as well as the pesticides also went up and the cost of production for each acre is coming to about Rs. 8,500 per acre. So, what I mean to say is that there is no coherent policy on the part of the Government. They are always acting in a quixotic and slipshod manner. On the 8th February, the Government has suspended the export of 2 lakh bales of cotton which was already contracted but yet to be shipped. This present order is the second in a span of less than six months. Earlier the Ministry of Textiles had disallowed the export of 1.3 lakh bales of cotton out of 5 lakh bales of the export quota. So, the actual export of cotton during the current year would be only 1.7 lakh bales of cotton against the targeted 5 lakh bales of cotton which was allowed by the Government.

Last year we have exported 17.88 lakh bales. The Government's policy on cotton exports is marked by delinking the domestic market from the export market, thereby prediodically depressing the domestic prices to the advantage of the textile lobby

Madam, it is a fact that the textile industry is the mother industry of the country. It is very difficult for any official to be at a respectable distance from the textile lobby. It is not such an easy thing not to be attracted towards the textile lobby I hope that our hon. friend, Mr. Venkat Swamy will be at a respectable distance from the textile lobby. He being a labour leader, hailing from the State of Andhra Pradesh and always working for the welfare of the downtrodden. I wish him to be away from the textile lobby; otherwise his image would also be tarnished as has happened in the case of several Ministers and several officials who were in connivance with the textile lobby.

Madam, what has happened on our export front. Suddenly the USSR has disappeared from the globe. Earlier the USSR was one of the major exporters of cotton. So, in the absence of the USSR, wisdom lies on the Government to see that they capture the markets for a dependable and staple export of cotton. In 1986, the then Minister for Textiles, Mr. Ram Niwas Mirdha had announced a new textile policy. He aimed at exporting about 6,00,000 bales of cotton each year. But in 1987 we could export 14.3 lakh bales of cotton. During 1987-88 the textile lobby was at it. The Government has succumbed to their pressure and the export of cotton has declined from 14.3 takh bales of cotton. to 0.44 lakh bales same thing was repeated during the 1992-93 and 1993-94 also.

Madam, there is a miniscule thinking and propaganda in this country with regard to banking of the export of cotton as well as importing of cot-

ton. At the same time, they said that they have imposed selection credit control by giving lot more relief to the artificial fibre only to the advantage of the handloom weavers. But it is not a fact. The textile labby wants to fight, by placing their guns on the shoulders of the hadloom weavers headed by our honourable friend Mr. Pragada Kotaiah. If the handloom weavers want any cotton for their advantage, let the Govsrnment procure the necessary quantity of lakh bales or 6 lakh bales and supply it to the handloom weavers at a subsidised rate. Then, we would appreciate it. There are umpteen governmental agencies like the Cotton Corporation of India. NAFED, Maharashtra Monopoly Procurement of Cotton Scheme, State-owned and State-governed Marfed agencies in this country. But nobody is able to supply cotton or yarn to the poor handloom weavers at a subsidised rate. They are transferring their burden to somebody else, that is, the grower. The textile lobby is seeking all the advantages. The NTC could supply yarn to them at a subsidised rate. The question is whether it is the Central Government or the State Government agency, they can supply yarn at a cheaper rate or free of cost to the handloom weavers. But they are not doing that But they say that we are banning exports only to safeguard interests of the handloom weavers. The Government finds it convenient to pick up a quarrel and to create some confusion between the handloom weaver and the cotton grower. Both cotton growers handloom weavers are poor people. to eke out their They are toiling livelihood. Handloom weavers agriculturists second only to importance in this country. Neither is getting benefit. of them Government wants to export cotton which is not feasible and which not possible at all. Our friend, Mr. knows it pretty Venkat Swamy, well. When we go into the figures, 1980-81 and 1992-93, the between J_34 cotton variety which is comlength and in texture, parable

strength to the Orleans|Taxes 1" variety, was selling at a price 8.72 per cent higher than the domestic price. The international prices much higher. And, the MCU-5 variety_ the same variety as in any other country was costing at the international market at rate 37,39-47.83 per cent higher. What does it mean? The Government knows pretty well that it is not possible to import cotton because the international prices are very high. In cotton-producing countries like Sudan Turkey Pakistan. Egypt; China and the USA, the production went down at least by 10 per cent. When the insurance and other costs are added to it, it is next only to impossible to import cotton. But. Mr. Venkat Swamy and his officials want to give wrong signal to the farming community. They want to create a psychological fear among growers by giving a warning, "No, we are going to import cotton. Unless you part with your produce, it is very difficult. Prices are going to crash, You part with your cotton." The Minister for Textiles also has mentioned that cotton export is temporarily suspended and it is not banned. It gives the signal that after the entire produce reaches the middlemen, cotton export will, jolly well, go on. They want the advantage to be concerned by the textile lobby. It is not able. Cotton import is not going to take place. I would like to say that the Government wants to benefit the textile lobby at the cost cotton grower. They want to supply cotton at a cheaper rate compared to international prices. Let them compete and purchase cotton. There is nothing wrong in it. But, at same time, the Governmental agencies and the Government, in their wisdom, allowed the export of about five lakh bales of cotton in this counis allowed to try. No individual export. No private trader is allowed to export. Only Government agencies like the CCI or the Maharashtra Marketing Federation or some other State-owned agencies are allo[Shri Yalamanchili Sivaji]

wed to export cotton. If any benefit comes, it goes to the State agencies and thereby to the Government. The Government does not want to get benefits. But it wants to get some advantage to the trade.

Madam, here are penal provisions. And, once we enter into a contract, if we cannot fulfil our commitment, the importers will naturally feel that India is not a dependable ally. They will switch over to other partners for their imports. That gives a signal that India cannot be depended upon for supply of cotton. So, I would like to advise the Government. The Minister is also from our place. He visited Guntur on April last and addressed a cottongrowers' conference also at Guntur. He knows the misery of cotton growers. During 1987-88, about 1000 cotton growers committed suicide in two districts of Andhra Pradesh. Some handloom weavers also committed sucide. (Interruptions). If the Government wants to help handreally let it supply loom weavers yarn to them free of cost. There is nothing wrong in it. You are doing it in umpteen number of ways in For heaven's sake. several sectors. don't take a decision to ban exports. After the entire produce is parted with by the growers and reaches the middle man, you can ban it, but not at this stage. According to my information, about ten to fifteen lakh bales of cotton are yet to be presesd and ginned. In spite these efforts, cotton prices are not going to decline. This is a fact of life. When it is not adjusting to its needs, why are the textile mills purchasing cotton? I do not know. There is invisible voting in this country and everybody in the market says that one of your colleagues in the Council of Ministers cornered about 5 lakh bales of cotton and one of the nationalised banks advanced more than 200 crores of rupees

corner than quantity. It is a fact and everybody knows it in the trade. The CCI knows it every governmental agency knows it and the Government is not serious to unload those 5 lakh bales of cotton cornered by one of your colleagues in the Council of Ministers. I hope you will take courage and see to it that the huge quantity of five lakh bales of cotton that is cornered in Punjab, in Haryana and in parts of Uttar Pradesh and Rajasthan, may be unloaded. Thank you very much.

DR. SHRIKANT RAMCHANDRA JICHKAR (Maharashtra) Madam, we are also the mover. We want to speak now.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): You can speak after the Minister's speech only.

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY): Madam, let them speak first.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): That is not the procedure. The procedure in Half-an-Hour Discussion is that the person moving it will speak first. The Minister will then speak and the others are only supposed to actually ask clarifications.

SHRI SHRIKANT RAMACHAN-DRA JICHKAR: Madam, we are also the movers.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Mr. Kotaiah, I am going to call you.

DR. SHRIKANT RAMACHAN-DRA JICHKAR: But the communication received from the Rajya Sabha does not say that. (Interruptions) THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Dr. Jichkar, please sit down. It is only the first person who makes the speech and then you can speak after the Minister has spoken.

DR. SHRIKANT RAMACHANDRA JICHKAR: Madam, we will abide by your ruling. But we are also the movers.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): I am going to allow you to speak. (Interruptions).

SHRI PRAGADA KOTAIAH: (Andhra Pradesh): Madam, better allow us to have our say. Then the Minister will be able to reply.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): The procedure is that the Minister should speak and then only the Members should speak. I am bound by the Rules of Procedure. That is the rule. I will permit people to make brief speeches. We cannot change the rules. (Interruptions).

DR. SHRIKANT RAMACHANDRA JICHKAR: The citation itself says that all these people are to raise a discussion...

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): I know what the citation says. But I know that according to the rules, only the first name there is called to speak and then the Minister gives the reply and the others speak after that. Always in the List of Business, all the names are given together. (Interruptions)

श्री अनन्तराय देव शंकर दवे (गुजरात): उपसभाध्यक्ष महोदया, हम जो सवाल करेंगे, उनका जवाब वह नहीं देंगे ? मैं क्लेरिफिकेशन चाहता हूं, माना उन्होंने जवाब दे दिया, जब हम क्वेश्चशन करेंगे उनको, तो क्या वह हमारे क्वेश्चन का जवाब नहीं देंगे ?

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): He will give a reply again after that. Mr. Minister.

SHRI G. VENKAT SWAMY: Madam Vice-Chairma,n I am grateful to all the hon. Member_S who have so actively taken part in this discussion. (Interruptions)

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): What is the problem? (Interruptions) He can correct his speech.

SHRI G. VENKAT SWAMY: Okay, I will say only one Member, Dr. Yelamanchili Sivaji, has spoken.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): What is the problem? I do not understand the Members' problem. I have already explained the rule. He is going to reply again after the Members raise their points.

SHRI VITHALBHAI M. PATEL (Gujarat): Members have no problem. The problem is with the Minister.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): He is going to reply again.

SHRI G. VENKAT SWAMY: I withdraw that.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): He has made a small mistake. He has withdrawn it. Why are we spending time on all these minor things?... (Interruptions)....
Mr. Gautam. Please understand the rule.

SHRI G. VENKAT SWAMY: The wealth of experience and insight that is available has been fully brought to bear upon the deliberations very constructively and useful suggestions have been made during the course of the discussion. I would

Lohri G. Venkat Swamy] hae to assure the hon. Member that we would examine and consider all these suggestions very carefully and take action wherever required.

[RAJYA SABHA]

Madam, before coming to some of the specific issues and points raised by the hon. Member, I would like to mention briefly the cotton scenario which has been prevailing during this year. During the cotton year 1992-93, i.e. 1st September. to 31st August, 1993, we had a very comfortable cotton situation due to a bumper crop. There was an opening stock of over 32 lakh bales. The production was 135 lakh bales with a small quantity of imports under Licensing the Advance Scheme. The total availabilty ofcotton was in excess of 168 lakh bales. As against this availability domestic demand total was a little over 124 lakh bales this In situation the domentic prices remained at a level which was 10 to 25 per cent above the minimum support price level. This provided a reasonable return to the farmer as well as made available cotton to the textile dustry and yarn to the weaving sector, which is largely in the decentralised sector, at remunerative prices. Talking advantage of this situation, the Government announced an export quota of nearly 18 lakh bales out of which 13.76 akh bales physically exported

The cotton year 1993-94 thus started with a comfortable opening stock of 30.74 lakh bales. Initially, the expectation was that the would be of about the same size, i.e. 135 lakh bales as last year. Government, therefore, announced an export of 5 lakh bales at the beginning of the season as per the requirement of the cotton export policy According to the estimates, as late as November 1993, after fully meeting the domestic requirements and export commitment a closing balances of over 32 lakh bales was expected.

However, since then, a few factors came into play There was a serious

crop damage in Pakistan and some other major producing countries which led to a contraction in global availability of cotton. International prices started rising rapidly. A similar situation arose in the case of do-In India, also in a mestic prices. number of cotton-growing States. particularly in the Northern region, due to pest attack and bad weather, cotton production declined. of scarcity in creating a sentiment the market. This led to aggressive and speculative buying by trade and in-The prices, therefore, startdustry. ed moving up steeply. This, consequently, led to an increase in prices of yarn, both in hank and cone and a very large number of our powerloom and handloom weavers started going out of employment. were reports of closure of powerlooms and handlooms from different parts of the country causing great distress among them. Hon. Members are well aware that this is an extremely vu-Inerable section of our society most of these handloom and powerloom weavers live below the pover-Concerned with this trend tv line. of rising prices, the Government took a number of steps to reduce pressure on cotton and yarn prices. Some of the measures that have been taken permit dutyare: (a) decision to free import of cotton up to 5 bales by spinning mills; (b) stopping of unutilised export quota of 5 lakh bales of cottor released for during 1993-94; (c) suspension export on 9-2-94 in respect of quantity of cotton already contracted for export but not yet shipped; (d) re-introduction of Selective Credit Controls on cotton: (e) requesting the State Governments to take steps to cheek hoarding of cotton; and (f) arrangement for supply of hank yarn by splinning mills at prices which are almost Rs. 8 per kg. cheaper than January 1994 prices. With these measures, the steeply rising trend cotton prices has been arrested and for the last 2 weeks or so the prices have become comparatively We are taking further measures to

make hank yarn available to weavers at cheaper prices and I am happy to say that deliveries of cheaper yarn have already commenced.

As regards suspension of cotton exports ...(Interruptions)

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Let him finish, Everybody is going to be given a chance. There is no need to make the same point again and again.

SHRI G VENKAT SWAMY: There are two aspects to this question. The first involves suspension of of such quantities for which contracts had been entered into. We are aware that there is a commitment on the part of the Government to fulfil these contracts There is also the question of international credibility. We do hope that once the situation improves, the Government will be in a position to review the suspension. The second aspect is the demand about allowing fresh exports for quantities which had not been contract-It is also a general feeling that in the interest of the farmers should allow cotton exports to conti-I would like to state that there is no legal commitment for such quantities and it is also a fact that most of the cotton has gone out of the hands of the farmers and is with the trade Further release for exports is not likely to be of much benefit to the farmers.

The farmer has got a very good price for his produce this year as prices of major varieties of cotton have been ranging between 65 to 115 per tent above the minimum support price levels for most of the season. As compared to the last year, in most varieties, the difference is between Rs. 600 and Rs. 800 per quintal of Kapas. Therefore there has been no hardship to the farmer as far as the prices are concerned.

I would now touch upon some of the specific issues raised by the hon. Members

Madam Vice-Chairman, I have briefly tried to satisfy the hon Members on the various issues raised during the discussion. I do hope that their doubts have been clarified The Textile Ministry has the difficult task in trying to create and maintain a harmonious balance between the interests of the cotton growers on the one hand and the textile industry. handlooms and the powerlooms on the other It is our endeavour to try and manage the cotton situation in a manner which while providing an adequate and remunerative price to the cotton growers, will also make raw materials available to the consumers at a reasonable price. these words, Madam Vice-Chairman. I would once again thank you providing me this opportunity for such a detailed and useful discussion on this very important problem confronting us and to all the hon. Members who took part in the discussion and who made very useful and important suggestions These guide us in taking further action in this regard.

Thank you, Madam,

is partially Madam, the Minister right in making the statement because he had given time to the Members like us to put up our points of view before him. I would like to place on record my deep sense of appreciation for the hon. Minister who had come all the way from Delhi to Nagpur, two or three weeks ago to hear the cotton growers. He met the cotton growers, he met the representatives of the cotton growers. He addressed a conference of Maharashtra Cotton Growers' Association and heard from the cotton growers their problems. Therefore he is right in saving that the Members had given him suggestions earlier to which he has responded in his speec' There is a feeling in the and also in the society—that the pri-

[Shri G. Venkat Swamy] ces of cotton are directly related to the prices of yarn or the prices of So, I would like to draw the attention of the hon Minister, through you, to point out to him that in the present case, it is not so. Even of cotton are rising, if the prices there is no reason why the prices of yarn should rise and there is also reason why prices the οf cloth should rise. Some time ago. there was a Committee in the Government of India which was known as the Cotton Link Price Committee and that Committee had made an extensive study and had formulated the standards for the cost on conversion from cotton to yarn and from cotton Madam, take the case of to cloth. the present price of cotton. take this high price of Rs. 1800 per quintal of cotton, Rs. 1800 per quintal of cotton means Rs 18 per kilo-That is raw cotton. gram of cotton. And three kilograms of cotton is required for producing one kilogram of rui because there will be two kilograms of cotton seeds. In three kilograms of cotton, there will be kilogram of direct 'rui', that is linked cotton, and two kilograms of what is known in our part as 'cirki', the cotton seed. It means, one kilogram of 'ruli' costs Rs. 54. From one kilogram of 'rui', that is linked cotton, the total cloth produced will be 10 square metres Ten square metres of cloth is produced from one kilogram of 'rui'. Now, there are standards. These are not my own standards or the Members' standards. These are the standards which have been published by the relevant fora of the Government of India which time to time, the standards have been ecepted by all the textile research associations like SITRA, etc. Now, 60 per cent is cotton, and 40 per cent is the cost of conversion to cloth. If Rs. 54/- is the cost of kilogram of 'rui'. 40 per on_e cent would be Rs. 361. It means for producing the cloth which is equivalent to ten square metres, cost of conversion, according to the

present standards, would be Rs 36. So, at today's higher prie of cotton. 10 square metres of cloth would be produced for Rs. 90 which includes the production of yarn Now this 40 per cent cost of construction includes the cost of yarn, the cost of all the processes which are included up the stage of cloth, Now, add 50 per cent profit of the mill-owners, and the excise duties. Madam, today the fine variety cloth of 34 count-34 count is supposed to be the very fine variety-should be available to us at Rs. 10 Now do we get cloth per metre. anywhere in the market at this rate? It is because a huge amount of profit is taken away for one reason or the other by the mill-owners.

Madam, I would like to point cut to the Minister that in 1981, the Government of Maharashtra appointed me as a Hgh-Power Committee to go into the finances and the structure of the 60 textile mills in Bombay, just a few days before the great textile strike began in Maha-It began on the 19th of rashtra January. Just 15 days before the textle strike. I was appointed as a High-Power Committee to go into their finances Madam, we came out with our findings after a great amount of study And we found that these 60 textile mills in Bombay, according to the January 1981 figure, used to take away Rs. 150 crores from their mills to their homes. So. the prices of yarn are high not because the prices of cotton are high. The prices of of yarn are high because the mill-owners who produce the yarn put a huge amount of profit siphon off a large amount of money from this. Madam, if they want to bring down the prices, I am in favour of bringing down the prices of yarn. I am in favour of bringing nrices of cloth because the farmers who constitute 80 per cent of the population of this country are the maximum consumers ofcloth. Madam, 40 per cent of our population is below the poverty-line. And still thousands and lakhs and crores people are almost naked in this coun-

farmers As

try. The paradox is that the people who produce cotton, the people who deal with yarn, the people who weave on the handlooms are themselves living naked. This is the geat paradox in our country. This is only because the mill-owners' lobby is very strong. When I was the High-Power Committee; I knew how strong was the pressure the mill-owners lobby used to put this Committee to toe their line.

Madam, the hon. Minister stated the five steps which he has taken to bring down the prices of yarn. If they want to bring down the prices of yarn, stopping the export of cotton is not the remedy because now they will say that in spite of stopping the exports, the prices will not come down. The remedy was to stop the export of yarn. We want cheap cotton. We want cheap yarn. We want cheap cloth. But we not stop the export of textiles although crores of people in this country do not have the cloth to wear and still we do not stop export of yarn. The handloom weavers are dying. are committing suicide. But we are not stopping the export of yarn What we have done is, we have stopped the export of cotton. The hon, Minister, while making his speech, saidand rightly so-that because has already gone out of the hands of the traders giving permission to export row may not help the actual cotton growers because the cotton has come into the hands of the traders. But. Madam, as far as Maharashtra is concerned, the situation is different there. We have a Raw Cotton $Proucuremen_t$ and Processing Scheme popularly known as Monopoly Purhcase Scheme. But word monopoly is a misnomer because it means monopoly of production. But there is no monopoly of production. There is monopoly of purchase and it shoud be rightly named as monopoly. Now, as far as Maharashtra's raw cotton scheme is concerned, the cotton of the farmer is in the hands of the federation. If permission to given, the money will export is

finally go to the farmers. As far as the traders are concerned, you can take a decision whether you feel like-But as far as Maharashtra's cotton scheme is concerned. I sincerely urge upon the Minister to take a decision right now because under the Maharashtra scheme, we have already signed contracts with foreign parties and our credibility is at stake. Only on the penalty count Maharashtra sceme will ave to pay about Rs. 14 crores. Permission was already given for export of 50 thousand bales and that permission was withdrawn. that permission is restored, money will not go to traders because in the form of bonus the money is directly going to farmers. So I request the hon. Minister to at least clear the Maharashtra scheme because that scheme is a Government scheme. The money does not go anywhere. It goes to the farmer.

The Minister has one misunderstanding and I also joined him when he came to Nagpur; and I checked up on the same issue. The Minister felt that accounts of that Monopoly Cotton Purchase Scheme were not audited. Although I have no connection now with that scheme: I would like to point out that I checked it up. There is a mandatory and statutory provision in the scheme under the Act that every year they have to lay their accounts before the two Houses of Legislature in Maharashtra. There is a Legislature Committee which sits over the scheme. They have got audited all their accounts under the Appointment of auditors is done by the Co-operative Department of the Government of Maharashtra. All the audited accounts are laid before the Houses of Legislature. However the Minister said some enquiry is required to be made and I Join the Minister on this issue. Earlier the enquiries are made, better it is.

So, while concluding, I would like to urge upon the Minister on two or three poins, Please do not stop ex[Shri G. Venkat Swamy]

port of cotton because it has no connection with the yarn prices or the cloth prices. If at all you take any decision to export cotton at a later date, please give an early decision as far as Maharashtra is concerned because the money is directly going to the farmers. Thank you.

श्री अनन्तराय देवशंकर दवे : महोदया. उस हाफ एन म्रावर डिसक्शन का उदभव मेनली 22 फरवरी को जो क्वेश्चन नम्बर एक था या उससे <u>ह</u>ुग्रा है। जब वह क्वेश्चन यहां हाउस में डिसकस हो रहा था ग्रौर उस वक्त जब पूरा जवाब नहीं **ग्राया तो उसके लिंक** में ही में यह सवाल उठा रहा हूं। मैं मंत्री महोदय से दो-तीन-चार प्वाइंट जानना चाहता हं जिनको वे यहां क्लैरीफाई करें। एक बात तो मैं यह जानना चाहता हू कि उन्होंने कई स्टेप्स जवाब में दिये थे कि हमने वे स्टेप्स उठाये हैं ग्रौर होर्डिंग न हो पायेगी । मैं यह जानना चाहगा कि सेंटल गवर्नेमेंट ने ग्रपने कितने स्टेप्स आज दिन तक उठाये हैं। यह एक बात बतायें । दूसरी बात मैं ग्रापके पास से यह भी जानना चाहंगा काटन एड-बाइजरी बोर्ड की जो मीटिंग जनवरी. 1994 में हुई थी उन्होंने यह कॉटन **प्राइस के लिये जो प्राइस बढ रही है** उसके लिये ग्रापको क्या सजेशन दिये ? तीसरी बात, जो मैं यह जानना चाहता हुं कि हमारे पास, श्रापने वही उसी दिन स्टेटमेंट में कहा है कि गुजरात, हरियाणा, महाराष्ट्र सब यह पर कॉटन प्रोडक्शन कम हो गई है। Particularly, may I know what is the production in Gujarat, during 1992-93; decline in production?

क्या है वह मुझे बता दें। एक बात मैं यह जानना चाहता हूं कि श्रापने जवाब में बताया था कि 12.5 मिलियन बेल्ज ग्राफ कॉटन फार डोमेस्टिक यूज 1992—93 में हुग्रा था उसी वजह से उसी ईयर में 17.5 मिलियन की प्रोडक्शन हुई थी। तो हमारे पास तो सरप्लस है तब भी श्रापने एक्सपोर्ट बन्द कर दिया। मैं जानना चाहता हूं कि श्रापने एक्सपोर्ट बन्द क्यों कर दिया? ग्रब जो

कॉटन प्राइस किसानों को मिल नहीं पाती है, ग्रापके पास कॉटन प्राइस, परचेज प्राइस क्या है, सपोर्ट प्राइस क्या है श्रीर मार्केट प्राइस क्या है, यह भी तय करने के लिये ग्रापके पास कोई बेस नहीं है, तो यह सब मैं ग्रापके पास से जानना चाहता हूं। एक बात मैं ग्रापसे यह भी जानना चाहता हूं कि विशेषतया गुजरात में एनटी सी. की जो मिलें हें, वे सब बन्द हो गई है। एक मिल तो चार दिन पहले ही बन्द होने जा रही है। राजनगर नाम की मिल है, ग्रभी भावनगर में मिल है, एक राजकोट में है, वीरम गांव में है, ग्रहमदाबाद में एक मिल है ग्रीर एक मिल है ग्रीर एक मिल बन्द होने जा रही है।

ग्रापका एक सवाल था, लेकिन वह सवाल जो ग्रया नहीं है वह भी ग्राप क्लैरीफाई करिये ? एक्सपोर्ट बन्द मत करिये । हमारे पास एक्सपोर्ट के लिये कॉटन है । ग्राप जो प्राइस किसानों को दे रहे हैं वह कम है । ग्राप किसानों को पूरी प्राइस दीजिये ग्रीर मैंने जो 3-4 सवालात ग्रापक पास उठाये हैं उनका भी जवाब मुझे दे दीजिये ।

SHRI PRAGADA KOTAIAH: Madam, it is a very difficult task for the Minister of Textiles to satisfy the different sectors of the textile industry. However, he has been trying to help them.

Now, the decisions which the Mini-stry of Textiles has taken I am explaining. One is, stopping the export of cotton and allowing import of cotton. I am not able to understand as to how it is going to help the handloom weavers. It is going to help only the mill-owners. You are stopping the export of cotton even when there is surplus cctton in the country to feed the textile mills, to feed the Khadi Commission and also to meet the domestic needs. There is a lot of hoarding somewhere. Hoarding is punishable, according to our Minister. I would like to know from the hon. Minister whether any hoarding has

whether any case has been registered, and whether any prosecution has been launched. There is no point in saying that there are hoarders. they are hoarding cotton and, therefore required quantities of cotton are not available to the textile mills. Is there any textile mill which has its production stopped activity due to shortage of cotton? No. I do not find even one mill in the whole country which has slowed down its production activity or has stopped its production activity. On the other hand millions of handloom weavers have slowed their production activities or have stopped their production activities So, the action taken to allow spinning mills to import cotton is directly helping the textile mills because no conditions have been imposed. If at all they are going to import 5 lakh bales of cotton free of customs duty, will they supply the cotton yarn produced out of these 5 lakh bales at a fixed price to handlooms? In 1991-92 the Government announced import of 2 lakh bales on the condition that the yarn produced out of 2 lakh bales shall be made weavers available to the handloom at a price fixed by them, but there is no such condition now. Even the import policy is directly helping the mills. Where is the yarn? Whenver there is an increase in the price yarn, the mills immediately start complaining about increase in cost of cotton, increase in labour charges, increase ni higher administrative charges power cuts, so on This is how the mills are forth. mercilessly exploiting the mute millions of handloom weavers. unfortunately, we are not politically powerful. We have no voice politically. We are weak in all respects. The textile mills lobby is very powerful. That is why they are able to make the Govenment suspend the export of cotton and allow import for their benefit. In what way are we being benefited? Our Minister says that we have allowed the import of viscose staple fibre. For what purpose? For blending? The Government has already permitted the spinning mills to import viscose staple fibre free of customs duty, free of excise duty: Why? For the benefit of the mills? They want of the viscose staple fibre be imported into the country free of customs and excise duties for blending. Did they impose the condition that the yarn produced out of the viscose staple fibre, blended with cotton, will be made available to handloom weavers at a price fixed by the Government? No, it is for the benefit of the mills. The import of viscose staple fibre free of customs duty and excise duty is for the benefit of the tetxile mills.

Coming to the question, our friend fighting for cotton alone. Guntur. comes from He must be knowing about the miserable conditions of the handloom weavers He wants that yarn may be supplied free of cost. How it is possible I do not understand. No Government can do that. So, let us have some practicable solution. According to the Supreme Court judgement of 17th March the handlooms in the country require 5,610 million kgs. of yarn. For one month the handloom industry, as a whole, requires 467.5 million kgs. Of yarn. For this our Minister took interest and convinced Mills Fedethe Indian Cotton least 10 supply at ration to million kgs. of yarn at reduced prices

That is how the price would be reduced by Rs. 8 and it would be Rs. 8 less than the price prevailing in January. There are 600 textile mills Nobody knows, what was the invoiced rate of these 600 textile mills on January?

Who knows at what price they are going to offer it? Who will verify it? What is the machinery to verify it? Here is a letter. This is a letter from the National Handloom Development Corporation addressed to the Andhra Pradesh State Handloom Weavers Co-operative Society Ltd., which reads:

"With reference to the supply of yarn under Price M/s Sree Akkamma Textiles have informed over phone that they can supply following quantities;

"60s combed—20 bales—Jan Exmill rate less Rs. 4.00 per kg."

From the house-top we are saying that the mills have agreed to supply yarn at Rs. 8 less than the involce rate of January. This is a from the National Handloom Development Corporation, of which Development Commissioner of Handlooms is the Chairman. The Akkamma Mills is run by a big capitalist. He is not an ordinary person. He is very big capitalist and a popular Therefore, he has openly defied what our Minister was saying all the while. He says, "I can supply yarn only at Rs. 4 less than that."

In 1992, the then Minister of Textiles assured on the floor of House that the SIMA, South India Mill-owner Asssociation would supply at reasonable rates 4,000 bales to the affected hondloom weavers in Andhra Pradesh where 165 deaths had occurred due to unemployment and starvation_related diseases, but they supplied only 30 bales.' Against 4,000 bales a month, the SIMA supplied 30 bales only and said. cannot supply yarn further because the prices of cotton had gone high."

Let an expert committee be ap-How long will you allow the mills to exploit the millions of handloom weavers in the country? No doubt they are very powerful. Appoint a committee which will examine the price structure of cotton yarn, the rate at which they purchased cotton, what their conversion charges are and how much they are eartling There is no point. Whenever there is a crisis country, the bigmen will take advantage of that and get concessions

from the Government in the name of the poor. Whenever there as a crisis, the big people will get the benefit, but the poor man will never benefit. Why should we talk to the millowners to supply yarn at Rs. 8 less? Why a high-powered committee can not be appointed to look into the conversion charges of the mills for yarn and arrive at a particular price?

When Mr. P. L. Sanjiva Reddy was the Secretary, MRTP Commission, I met him. He wanted all the particulars of prices of yarn to be given to him. He wrote to the Minister of Textiles to supply the prices of cotton yarn to him, but the Minister of Textiles was silent over the matter. I have supplied all these statistical data tothe MRTP. P. L. Sanjiiva Reddy was Secretary. He said, 'Your Ministry not coming forward. file a petition before me. Engage an advocate and plead your case. Then only I can call for the necessary records from these monpolistic mills and examine your case, how they are exploiting mercilessly the poor handloom weavers because they have no voice anywhere." Nowhere have they voice. That is how things are going on.

dual-pricing Why not should a system be adopted in this case when the Government is able to procure sugar, when the Government is able to procure paper for its consumption, when the Government is able to procure iron and steel and when the Gov ernment is able to procure cement under dual pricing to help the manufacturing concerns the big big people, the rich people? Why can't the Government adopt a dual pricing system for yarn also? When for months 40 lakh handlooms in the country require 467.5 million kilograms yarn, what is the good of supplying 10 million kilograms of yarn, particularly for cooperatives and corpora-What about 80 per cent of the people living outside the coopera-

Are they not human beings Is it not the duty of the Government to help the people who are outside the cooperatives? Are you spending only for the cooperatives corporations? You have set apart Rs. 12,000 crores for generation employment. To whom are you giving it? Is it for member of the cooperatives and corporate bodies? No. You have been selecting poor man. You are trying to provide employment to him by providing grants and by other ways. You levy a cess on the export of cotton. You levy it on exports of yarn. Our friend has rightly pointed out when we are suffering, when we are dying why the mill owners should export yarn and continue to do that Last year they exported 166 million kilograms of yarn That is half the require_ ment of the handloom. How long will you allow mill-owners to export yarn at the cost of the handloom weavers? Do you want handloom weavers to die because of starvation? You should not do like that know you are a labour leader. You are interested in the welfare of the handloom weavers and weaker sec-But the Government official machinery may be rear to the textile mill lobby, not the Minister officials may be near the powerful mills lobby, but why should the Minister coming from the people for the service of the people, be influenced by the textile mills lobby? fore, you kindly consider how the monopolistic trade practices are exploiting the poor handloom weavers. You take the assistance of the MRTP. Yarn is covered in the essential Commodities Act. I have written dozen letter; not only to the Minister but also to Mr. Anthony, who is the Union Minister of Food and I have requested him to Supplies. procure at least 50 per cent of the varn requirement of the handloom ar prices fixed by the Government. The Government is spending Rs. 5.000 crores for subsidisting fertilisers. Can't you treat us at par with the agriculturists who are better than

handloom weavers in all respects. How long have we to suffer? When the Minister like Mr Venkataswamy is here, handloom weavers should not suffer. Therefore, you kindly be bold and take decisions to help the handloom weavers. The National Handloom Development Corporation is run by the Development Commis. sioner He is already overburdened with all the Plan schemes and non-Plan schemes extending to the entire country. He is also having administrative control over the Indian Instifute of Handloom Textiles and over the Handloom Service Centres, power loom service centres and also over several other institutions. Why can't change the constitution of the NHDC? You can appoint an experienced non-official person to for the benefit of the handloom weavers. You should consider this suggestion. You should also see that yarn is made available to the handloom weavers at the same price at which the mills are gettling it for conversion of cloth. That can be done by way of subsidy and by stoping immedately the export of cotton yarn Thank you (Ends)

SHRI VITHALBHAI M. PATEL: Madam, I was listening to the textile Minister today morning also. I was surprised at two things. When he mentioned about the hike in the price of cotton, he created an impression as if some dangerous thing might happen in this country. He know that in the last ten years farmers were not gettling even the remunerative price for their produce. I have been watching it. Only this year, when the price of cotton has gone up they are getting a little benefit. The Ministry of Textiles doesn't like the farmers even to get that textile benefit. They have succumbed to the pressure of the textile lobby. He must try the problems of study the His Ministry should try to mers know whether the farmer is getting the benefit or not and if so how much he is getting When the price of

cotton was less than Rs. 1000 per bale, at that time, nobody said that the farmer was getting a lesser price for his produce. So don't come into the clutches of the textile magnates. They have earned a lot of money. The textile mills are diverting their profits to other industries. They are cheating the Government. Please do not show any sympathy rewards them.

The Minister has used another word ''hoarding''. Today nobody is Every variety of hoarding cotton cotton is available with the cooperatives. There is no ban on keeping the corton So, don't use the word "hoarding". Let the market economy function here also. Why is the farmer not getting a better price for his produce? Why should there be any control The Cooperative Societies also should get the market price. So don't think only you can the stock. Please don't ask the cooperative societies to sell their cotton at a lower price. Why should they sold it at lower price? The textile mills do not oblige the farmers. For God's sake don't say that they should sell their produce at a lower price. He also said that 26 lakh bales of cotton are yet to come to the market. You may say thirty lakh bales cotton may come to the market You can ask them to purchase it direcly from the cooptrative society in Maharashtra or Gujarat or the Cotton Corporation of India. These textile from anywhere. mills can purchase Regarding the import of 5 lakh bales of cotton they are going to import it without paying any duty. It should not go to any private textile mill. You give it to the NTC mills without pro-You can tell them to ducing yarn. provide it at cheaper rates to handloom weavers and others, But don't give it to the private The import of cotton should be done only by the Cotton Corporation of India and not by any privete my may. You should see that it doesn't go to the private mills. It should go to the mills run by Even if you want to import cotton, you can hand over it to the NTC mills and do not allow export of yarn Why don't you stop export of yarn? The price of cotton will come down automatically and it will kenefit the weavers. So instead of doing a right thing, you are doing a wrong thing. You should put a ban on export of yarn, Then the price will come down automatically and it will benefit the weavers. stead of doing the right thing, you are doing the wrong thing. officials are advising you like this. Sometimes, you have to use your bwn wisdom. Only that will benefit the country Here, you simply put a 50 per cent cut on the export of yarn and your problem will be Thank you.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Mr. Ganesan. Please be very brief. It is already past 6.30.

SHRI MISA R. GANESAN (Tamil Nadu): Madam, in Tamil Nadu, a strange thing is going on. The yarn produced in cooperative mills has to be given only to handloom weavers. But in Tamil Nadu, they are sending it to Bombay and they are selling it there. It is not given to handloom weavers in Tamil Nadu,

AN HON. MEMBER: It is not happening only in Tamil Nadu.

SHRI MISA R. GANESAN: there is a strange thing happening in They are getting com-Təmil Nadu. mission. The Government is getting commission. Because of this, handloom weavers are not able to get their basic requirements of hank yarn, I can understand the excess of hank yarn heing sent to Bombay. there is a great need of hank yarn for the handloom weavers in Tamil Nadu to carry on without fulfilling their requirement, they are sending it to Bomhay. This thing is going on

there. Now, for the last one month, as there is no supply of hank yarn, handloom weavers are suffering like anything. The price of yarn has gone up four times and the powerloom sector, the powerloom owners, are also not able to run their looms.

More than five lakh employees in Tamil Nadu are suffering because of this problem. I would like to know from the hon. Minister what specific programme he has in his Ministry to solve this problem. Firstly, they have to get yarn. Secondly, they have to get it at a reasonbale price. The Minister may clarify these two things.

SHRI MOTURU HANUMANTHA RAO (ANDHRA PRADESH): Madam Vice-Chairman, thank you for giving me this opportunity.

The point is that the hon. Minister has already told us his views. But, as I understand, one section of the people cannot be pitted against another. So far as the Textile Policy is concerned, it seems to be in a big crisis now. In this crisis, the hon. Minister is going hither and thither promising everything, but not able to fulfil anything. He went to Guntur or Ongole and promised the farmers a fair price; he went to Warangal, his own place, where a textile mill is almost on the verge of closing down, the workers of which had represented the case to him, and promised that the mill would be opened and run and that too is not happening.

My senior colleague, hon. Member, Shri Pragada Kotaiah, has presented the plight of handloom weavers in the whole country in general and in Andhra Pradesh in particular. Our colleague, Dr. Sivaji, described how the intersests of the farmers are going to suffer. I blame the Government for having pursued an ad hoc

policy and for changing its policy from time to time, reacting to either this section or that section. Otherwise, this could not have happened at all. It should not have happened All these questions must be kept in view. Because of the failure of the policies of the Government, these things are happening. Only the other day, Mr. Balaram and Mr. Ganesan brought to our notice the plight of the powerloom workers. That is also there. All these sections are suffering because proper control has not been exercised over either cloth or yarn. The moment the price of cotton in the market has gone up immediately, the textile lobby has reacted and brought pressure upon the Government. Only the big profiteers are benefited by the liberalisation policy of the Government of India. But lif the farmers get a little better price. then immediately the hurdles come and the export policy is subjected to all sorts of vagaries. The Government of India did not have any control over the big profiteers. promised to allow export Minister and when the prices had gone up, he immediately responded to the cause of the textile lobby and curtailed the export. He not only stopped export, but also promised to import cotton. So, he is importing cotton now. The question is that the handloom workers have been at the bottom this and they have been suffering. So many, starvation deaths were reported two years back. Similarly, the cotton growers are also at the lowest rung of the ladder. So, many cotton growers had committed suicide in one district that is, Prakasam alone, That also we have witnessed. All these people are suffering because the Government of India has not made it a policy to protect the interests of these people. The Government has been taking only ad hoc decisions and has been gambling with the import and export policy. That has resulted in this havoc That he why I am interested in all sections of the society. I am interested in the textile mills because of the tex-

tile mills are in doldrums, the workers cannot be saved. If the NTC mills are in a big crisis, the workers cannot be projected. So all these things are taking place and I put the bame squarely on the squarely on the Government of India because thev have not reacted properly. They have not adopted an integrated policy which would be helpful to all sections and they are subjected to the vicissitudes and vagaries of mar-Demand and supply have keting. come into play. There is no planning and there is no control. The Government gives up all the responsibility of saving the people. have liberalised everything and the liberalised policy brings profits only to the big wigs and not to the common people, the textile workers, the handloom workers, the powerloom workers as well as the farmers. This year, the farmers have got some fair price. Why do you want to control it? The moment you bring in imports. it may cut down the price of cotton and the fate of the cotton growers would be the same as it was in 1992. This policy is responsible for the sufferings of our people. So, I urge upon the Government to take remedial measures to solve the textile crisis and see that everybody's interest is protected, particularly the interests of the handloom weavers and the powreloom workers. cannot expect other sections to grow at the expense of the farmers. they produce more, they must suffer because they have produced more. If they have produced less, they must suffer because they have not produced enough. This why things cannot go on and they should not be allowed to drift like that. upon the Government to take a serious view of the whole thing adopt an integrated policy in order to see that the textile crisis is avoided is solved (ends)

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Shri K. K. Veerappan. Only one minute.

SHRI K. K. **VEERAPPAN** (TAMIL NADU): Madam, the Minister in his speech has said that by way of national production and a small quantity of imports, the total availability of cotton was 168 lakh bales. The domestic need is only 124 lakh bales. So we are having a surplus as per the statement. Then why is there a steep rise in the price of cotton and yarn? The Minister has said, because of crop failure in some foreign countries cotton price has gone up. The Minister has also said that we are in surplus. Then what is the reason behind this price-rise? Taking advantage of the price-rise in the international market, our mill owners have suddenly and arbitrarily raised the price of yarn and increased the load on the handloom and powerloom weavers. The Central Government has not taken any effective steps to control the steep rise in the price of yarn. The Minister has also stated in his speech that by taking various measures he has curtailed the export of 5 lakh bales of cotton and he has also requested the State Governments to take necessary steps to control the price of But the Tamil Nadu Government has not taken any steps to control the price. Instead, in Tamil Nadu the cooperative mills are allowed to sell yarn to Bombay mills. Madam. Tamil Nadu, particularly in the districts of Salem, Dharmapri, Periyar and in part of Trichy district, more than five lakh persons are employed in this sector. Because of the rise in the price of yarn, there is a strike going on for nearly one month. These people do not know any other work except weaving. Because of strike by the powerloom owners, the families of the weavers have sufferred a lot. From 1953 onwards our DMK Party is fighting for the cause and welfare of the handloom weavers. So I request the Central Govern. ment to take necessary and effective steps to control the prices of cotton and yarn used by the handloom and powerloom weavers and

lives of millions and millions of weavers. Thank you.

श्री जी वंकटस्वामी: मैडम वाइम-चेयरमैन , स्रानरेबल मेंबर डा. शिवाजी को काटन का बहुत ज्यादा ग्रनुभव है ग्रौर वे जानते है कि काटन प्राइस बहुत ज्यादा हो गयी है। वे यह भी जानतें है कि लास्ट इयर हमने वहत ग्रच्छा काम किया ग्रौर सी.सी.ग्राई. से परचेज कराके किमानों काटन के प्राइस के काफी ग्रच्छे रेट दिलाये ग्रौर ग्रानरेवल मेंबर ने इसके लिये मुझे कांग्रेचुलेट किया है। यही नही बल्कि जब मैं गंटर गया तो सारे किसान बड़ी खशी की लहरों के दौर में थे ग्रौर उन्होंने मेरे गले पर बड़े बड़े हार डाले कि यहां किसानों को उनके काटन का ग्रच्छा प्राइम मिला है। मैडम, लास्ट इयर सं ग्रव तक, मैंने फिगर दी कि सपोर्ट प्राइमेस 11 से 15 परसेंट तक इंफ्रीज की है। इसके बाद भी यह हाई हाई क्यों फारमर्स में है, यह बात समझ में नहीं ग्रा रही है। मैडम, हम जानते हैं कि फामर्स को कोई नुकसान न हो ग्रौर हम इसका ध्यान टैक्टाइल मिनिस्ट्री में रखते है कि फामर्सम को अच्छा रेट मिले स्रौर जो कपडा पहनने वाले गरीब लोग है. नींच की ग्राय के लोग हैं उनके लिये कपड़े का रेट न बढ़े।

सेकेंड प्वाइंट, जो इस देश के लिये कपड़ा तैयार करता है...(ब्यवधान)..

SHRI MOTURU HANUMANTHA RAO: You are not able to control the pirce of cotton.

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): You please continue. You lignore the interruptions.

श्री जी० बॅंक्टस्वामी : यह हमेशा मिल ग्रानर के बारे में कहते हैं । ग्रान-ग्रानरेबल मैंम्बर प्रागदा कोटेया साहब, डा० जिनकर साहब ने मिल ग्रानर का कहा, ग्ररे, वह फायदा कतना करते हैं । सिवाय हक यार्न यार करने के हमारे पास कोई रास्ता नहीं है । ग्राप जानते हैं, पावरलूम में ही महाराष्ट्र में 70 लाख लोग हैं, मिलें बन्द हो गई हैं,

क्या करना चाहिये, यह ग्राप ही बताइए इनकीज ग्राप काटन रेट की वजह से टैक हैक यार्न का रेट 12 रुपये प्रति किलोग्राम हो गया । स्रव ग्रगर 12 रुपये प्रति किलो ग्राम रेट बढता है, ता वीवर को क्या करना चाहिये. ग्राप बताइये। इससे मिल ग्रानर का क्या ताल्लुक है । कास्ट ग्राफ मैटिरियल जब बढ़ता है, तो नेच्रिली यार्न का हैक यानं का रेट बढ़ता है। जब यह रेट बढ़ता है तो क्लाथ का रेट भी बढ़ता है। क्लाथ इस देश के 90 करोड लोगों को सप्लाई करना है. उनका भी ख्याल करना है, जिसमें फारमर भी जामिल हैं। फारमर को भी कपड़ा खरीदना पड़ता है। इसको स्राप स्रलग नहीं कर सकते है। इसलिये हमने यह कोशिश की यह ब्नियादी बात है कि पिछले साल हमारे पास कपास ग्रन्छा हम्रा। 135 लाख वेल का काप हमा। देश की माजादी के बाद इतना बड़ा एक्सपोर्ट कभी नहीं हुम्रा । हमारे ग्रानरेबरल डा० शिवाजी भी जानाते हैं कि लगभग 18 लाख वेल का हमने एक्सपोर्ट किया है । इस बार एक्सपोर्ट, के लिये एक्सपोर्ट, फारमर के लिये मैं चेलेज के साथ कहना चाहता हं कि होर्डर्ज के पास, ट्रेडर्स के पास, ट्रेडर्ज के पास ग्रौर कोग्रापरेटिव फेडरेशंस के पास स्टाक्ट्स है। जब तक यह बाहर नहीं निकलेगा, रेट नहीं गिरेगा, रेट नहीं गिरेगा। हैंडलुम वीवर्ज की 1991 की मिसाल हमारे सामने हैं, जो स्टारविंग डेथ्स हुई थी, प्रापको यह उसकी याद दिलाता है । मैं ग्रापको साफ साफ यह कहना चाहता हूं कि गवर्नमेंट का यह उद्देश्य कभी नहीं रहा है कि फारमर्स को कोई नुकसान पहुंचे। फारमर्ज को ग्रच्छे से ग्रच्छा रेट मिले, यह टेक्सटाइल मिनिस्ट्री की पालिसी है ग्रौर ग्राइन्दा भी रहेगी। मगर साथ ही साथ हमने यह भी देखा कि जब 12 रुपये प्रति किलो ग्राम बढ़े हुए रेट पर वीवर नहीं खरीद सकता, तो मैंने सारी एसोसियेशंस को बुलाया। जैसे हमारे ग्रानरेबल मेंम्बर्ज डा० साहब, पटेल साहब, डा० शिवाजी साहब और श्री हत्मन्त राव जी ने सजेशन दिया कि मिल ग्रानर्स को यार्न एक्सपोर्ट करने से रोकना चाहिये। श्राप समझते

हैं हमारे पास यह हथियार है, जब चाहे हम इसका इस्तेमाल कर सकते हैं। एक तो काटन के बारे में हमने पांच लाख वैल पहले से दिया है। यह तो श्रानरेबल मेंम्बर्ज को मालुम भी नहीं था। यह इसलिये दिया ताकि किसान को डायरेक्ट फायदा पहुंचे । सितम्बर में काटन एक्सपोर्ट के लिये हमने पांच लाख वेल का ग्रादेश दिया। जब ग्रापत्ति आई तो दूसरे देशों ने वैन किया है । मैडम, पाकिस्तान, चीन ग्रौर दसरे देशों में एक बीमारी ग्राई. जिसके वारे में मैंने ग्रपनी रिपोर्ट में भी ग्रापको बताया है उसकी वजह से 20 से 21 केंडी पाकिस्तान मे बिक रहा है । श्रम्तसर उस के कंपीटिशन में जा रहा है। गवनमेंट को क्या करना चाहिए ग्रानरेबल मेंबर श्री हनमंत राव जी से मैं पूछना चाहता हूं। क्या उसका फायदा सही मायने में फारमर्ज को जा रहा है यह मैं पूछना चाहता हूं ? यह होर्डर्ज ग्रीर ट्रेडर्ज इससे फायदा उठाना चाहते हैं । मैं यह उम्मीद करता हुं कि भ्रानरेबल मंम्बर्ज इसमें डीपली जायें ग्रौर डीपली जाकर सोचिये कि सही मायने में हमारे देश में जो पैदा हो रहा है, उसका फायदा कौन उठा रहा है? क्या फारमर्ज उठा रहे हैं ? (व्यवधान)

श्री विठ्ठलभाई मोतीराम पटेल : वह फारमर्ज कोग्रापरेटिव है, टेंडर नहीं है।

श्री जी व वेंकटस्वामी: मुझे मालूम है। यह को श्रापरेटिव फैंडरेशन ही मोनोपली एक साल का लेकर इस साल में कितना कमाया है श्रौर फारमर्ज को कितना गया है। श्राप इसका पिंकलक श्राडिट कराइये। हजारों करोड़ रुपये की को श्रापरेटिव सोसाइटी हैं। एक इंस्पेक्टर जिसकी तनख्वाह दो हजार भी नहीं होती। उसको साइड करके श्राप पिंकलक चार्ट एक एकाउंटेंटस को बुलाकर कराइये। फिर मेरे सामने बात की जिये कि कितने पैसे का फायदा हुग्रा, कितने सो करोड़ का फायदा सारमर्स को पहुंचा है। श्रोपेनली पार्लियामेंट के ग्रन्दर रिखये, मैं मान लेता हं।

एक माननीय सदस्य : ग्राप रखिये ।

श्री जी० वेंकट स्वाभी: मैंने यह बात भी कही थी ग्रौर ग्राज भी करता हूं कि जैसे हजारों करोड़ का व्यापार होता है तो देश के सामने उसका पब्लिक ग्राडिट भी होना चाहिये । एक, हजार ,दो हजार लेने वाला इंस्पेक्टर ग्राडिट कर देता है ग्रीर देश उस पर यकीन कर ले, मैं नहीं मानता हूं । फिर देश की चार्टर्ज एकांउटेंसी क्या कर रही है । ऐसे हजारों करोड़ का जो व्यापार होता है उसका सही मायनों मे ग्राडिट होना चाहिये । देश को सही स्वरूप बताना चाहिये । यही मैंने कहा ग्रीर ग्राज भी कहता हूं..... (व्यवधान)

डा० श्रीकांत रामचन्द्र जिचकर : सी.ए. जी. का ग्राडिट उसके ऊपर ग्राप करवाइये ।

श्री जी व वें कट स्वामी : मैंने सजेशन दिया । ग्रगर कानन इजाजत दे तो वह भी हम करेंगे .. (व्यवधान) मेरे को अधिकार है या नहीं है, मुझे नहीं मालूम । अगर मेरे स्रधिकार है तो जरूर कराऊंगा । गवर्नमेंट ग्राफ इंडिया को ग्रगर इसका ग्रध-कार है तो मैं जरूर ग्रानरेबल मेंबर की बात को सून लंगा । मगर प्राइस राइज जो हो रहा था उसको म्रोपेनली कोम्रापरेटिव के नाम पर नहीं होना चाहिये । ट्रेंडर करता है तो मैं उसके ऊपर एक्शन ले सकता हं। कोग्रापरेटिव फैंडरेशन के ऊपर एक्शन कैसे लें, ग्रानरेबल मंबर मुझे रास्ता बतायें। मैं वह भी कम नहीं कर्गा। देश के अंदर कपड़े का दाम ऊंचा न हो लेकिन ग्राज.. (व्यवधान) जा रहा है। खरीद सकता है ? वह किसान खरीद सकता है, मैं पूछना चाहता हूं, जिसको भ्राप भ्रौर हम रिप्रेजेंट कर रहे हैं, एक बात ।

दूसरी बात, पांच करोड़ वीवर्स इस देश में है । बिलो पावर्टी लाइन के नीचे हैं 40 परसेंट पापूलेशन । वह कहां से खरीदेगी । मैंडम, श्राबिद हुसैन कमेटी की रिपोर्ट है, श्रौर इनकी मन्थली इंन्कम तीन सौ रुपये है, जहां कि बिलो पावर्टी लाइन 11 सौ रुपये हैं । उनके लिये हम यह कोशिश कर रहे हें यह चेंलेंज कर रहे हैं कि फारमर्स को बराबर ज्यादा मिले। मगरये तड़प तड़प कर नामरें। जो वीवर्स हमारा देश का कपड़ा बुनता है उसकी रखवाली गवर्नमेंट ब्राफ इंडिया श्रौर स्टेट गवर्नमेंट की रिस्पांबिलिटी है। उसके लिये हम कोशिश कर रहे हैं।

म्रन्त में हम यह कहना चाहते हैं कि हमने जो भी एक्शन लिया है-पांच लाख

वेल को जब एक्सपोर्ट करने के लिये दिया देश के ग्रन्दर प्राइस राइज इंक्रीज हो रहा था पाकिस्तान वैन कर दिया चाइजा बैन कर दिया एक्सपोर्ट तो हमने बैन नहीं किया टैम्पोरेरिली प्राइस को कंट्रोल करने के लिये यह हमने सस्पेड किया है। यह मैंने न्नानरेबल मेंबर को सुबह भी कहा ऋौर ग्रब भी कह रहा हूं। हमारा मकसद यह नही है कि हमेशा ट्रेंडर्सको इसका फायदा जाय। ग्रभी ग्राप कह रहे थे कि कोग्रापरेटिव फैंडरेशन ने ग्रालरेडी ग्रार्डर किया है. . . (क्थ्रवधान) वह फायदा लेने के लिए लिया है। मगर प्राइज राइज√रा कम करने के लिये ग्राप प्राइस गिराइये फिर ले जाइये । हम को क्या करना है । ग्रापका कमिटमेंट पूरा कीजिये। पर जरा श्रोपेन करते वक्त कोग्रा-परेटिव फैडरेशन को द्रेडर्स से पहले कम करना चाहिये इंटरेस्ट ग्राफ कंट्री ग्रौर इंटरेस्ट श्राफ द फार्मर्स .. (च्यवधान)

मैडम मैं यह बताना चाह रहा था कि इधर फार्मर्स को ठीक तरह से प्राइस मिले ग्रौर दूसरी तरफ देश के ग्रन्दर कपड़े का रेट इंक्रीज न हो इसका बैलैंस हो । जो दीवर्स है जो गरीब है मिनिमम वेज भी जिनको मिलता नही है महीने में तीन सौ रुपया कमाकर क्या वह फोमली जी सकती है ऐने लोग हनारे पास हमारे देश में पांच करोड़ है और ब्राखिर हमें उनका भी इंसाफ करना चाहिये उनको भी देखना चाहिये। तो हमने मिल श्रोनर्स को यह धमकी दी कि तुमको यार्न एक्सपोर्ट नहीं करने देंगे ग्राप ग्रगर गरीब बी**बर्स के लिये मदद को** नहीं ग्रापेंगे इस मुसीबत में ग्रीर उनसे कहा कि थ्राज 12 रुपये से 13 रुपये पर के जी. इजाफा देकर भी वह जी नहीं सकता है तुम क्या दे सकते हो तो 8 रुपये पर के जो. मिल स्रोनर्स से देने का तसकिरा हम्रा। श्रगर वे नही दे पायेगे तो मैं हाउस को वाईस चेयरमैन की तरफ से यकीन दिलाना चाहता हं कि यार्न को हमें बन्द करना पड़ेगा एक्सपोर्ट के लिये ताकि हैंकयार्न पूरी तरह से एकाडिंग ट् सुप्रीम कोर्ट डिसिजन प्रोडक्शन के बाद 🚶 (व्यवधान)

SHRI PRAGADA KOTAIAH: Is it not possible to suspend the export of yarn?

SHRI G. VENKAT SWAMY: You just now wanted to stop yarn export That is why I am mentioning this.

म्रगर वह ग्रपने कमिटमेंट को पूरा नहीं करे। मैडम, मैं हाउस को यकान दिलाता हूं, हमारा इन्टरेस्ट यहां क्लांथ रेट जो है, न बढ़े, गरीबों उसका भार न पड़े ग्रौर वीवर्स के ऊपर कोई पैसा भार न पड़े, जो वीवर्स जिन्दा न रह सके। इसलिये मैं ग्रानरेबल मैम्बर खास तौर पर हमारे शिवाजो, जो मैम्बर म्राफ पालिया मेंट हैं, उनको मैं याद दिलाना चाहता हं, ब्राज भी गृंटर लास्ट ईयर से ज्यादा पर क्विटल 600 से ज्यादा हासिल कर रहे है, तो मैं उनको यकीन दिलाऊगा कि मैं वहां के फार्मर्स को, वे फारर्मर्स खुद अकर बोल रहे हैं, फार्मर्स खुद अकर सुना रहे हैं कि हमको अच्छा रेट मिल रहा है।

SHRI MISA R. GANESAN: We are not against the farmers. What are you going to do for the weavers?

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Mr. Mirister, please continue.

SHRI G. VENKAT SWAMY: Listen to the translation. I am mentioning the same thing.

तो मैं प्रापसे यह बताना चाह रहा था कि इस वक्त देश के अन्दर हम कन्ट्रोल करने की कोशिश कर रहे हैं, जो दूसरे देशों से हमारे इस एक्शन को भी लिख दिया कि होर्डर्स को आप लोन मत दीजिए। इमीडिएटली सारे चीफ मिनिस्टर्स को मैंने लिखा कि यह जो होर्डिंग करके प्राइस राइज हो रहा है, उसको कन्द्रोल कीजिए।...(य्यवधान).

श्री विठ्ठलराव मोतीराम पटेल :होडिंग होर्डर कॅसे करता है...(व्यवधान)...

SHRI G. VENKAT SWAMY: You are thinking about Maharashtra only.

MISS SAROJ KHAPARDE: He is from Gujarat, Sir.

SHRI G. VENKAT SWAMY: What I am saying is this.

श्रापके पास तो कुछ है नहीं, मोनो-पली सिस्टम तो नहीं है, फिर क्यों श्राप बोल रहे हैं।

श्री विठ्ठलराव मोतीराम पटेल : कोम्रापरेटिव है . . . (व्यवधान) ।

श्री जी. वेंग्न वामी: हां-हां, वह कोम्रापरेटिव का मत बोलिए, मैं भी बोल सकता हूं, बहुत कुछ है। प्रब ये सारी बाते मैं इसीलिए भी नहीं बोलना चाह रहा हूं कि इस देश की कोम्रापरेटिव मूत्रमेंट को धक्का न लगे। मैं ज्ञान बन्द करके बैठा हूं। ग्राप मत बुलवाइए।...(व्यवधान)

श्री विटठलभाई मोतीराम पटेल : श्राप खोलो (व्यवधान)

श्री जी व वेंकटस्वामी : वक्त श्राने पर छोडूगा नहीं, बोलकर रहूंगा । . . . (व्यवधान)

THE VICE-CHAIRMAN (SHRL. MATI JAYANTHI NATARAJAN): Have you finished, Mr. Minister?

DR. YELAMANCHILI SIVAJI: How about his colleague in the Council of Ministers who is hoarding five lakh bales?

THE VICE-CHAIRMAN (SHRL MATI JAYANTHI NATARAJAN): He has answered that part.

DR. YELAMANCHILI SIVAJI: That part he did not answer.

THE VICE-CHAIRMAN (SHRL MATI JAYANTHI NATARAJAN):

He has answered all the points raised.

DR. YELAMANCHILI SIVAJI: His colleague in the Council of Ministers is hoarding in Punjab and Rajasthan.

SHRI G. VENKAT SWAMY: If my colleague has done anything, you please give me in writing. I will ask my colleague first and then I will come to you.

मैडम, लास्टली माई विज एजोर द हाउस कि मैं, हमारी गवर्नमेंट आफ इण्डिया और खास तौर से हमारे प्राइम मिनिस्टर वीवर्स के बारे में, फार्मर्स के बारे में सारे हमारे इस्ट्रक्शस देते रहते हैं और एडवाइस लेता रहता हूं ग्रार उनकी इन्फारमेंशन लाकर में ये सारी चीजें करता हूं और यहां के आनरेबल मैं म्बरों से भी मैं कन्सल्ट करता हूं। शिवाजी से ज्यादा करता हूं क्योंकि वह काटन ग्रोधर्स प्लेस से आते है। वही नहीं, बल्कि जो लास्ट ईयर मर गए हैं, स्टाविग डैंथ हुए बीवर्स के वे प्रागदा कोटैया के गांव से, इतके गांव से माते हैं, में उनको याद दिलाना चाहता हूठ, न फार्मर भरे, न वीवर मरे, देश के अन्दर गरीब को सस्ता कपड़ा मिले, इस के लिये ये सब एक्शंस जो मैने पढ़ कर सुनाए हैं, ग्रानरेवल मैम्बर्स उससे सैटिस्फाई होंगुं। अगर कोई नई वात होगी तो जरूर मैं ग्रापक जरिए से भानरेबल मैम्बर्स को बताऊंगा।

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN):
The House now stands adjourned till
11 b'clock tomorrow.

The House then adjourned at nine minutes past seven of the clock till eleven of the clock on Wednesday, the 9th March, 1994.